# COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 233 OF 2018 & IA NO. 798 OF 2018

Dated: 24<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Greenko Budhil Hydro Power Pvt. Ltd. .... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant (s) : Mr. S. Venkatesh

Mr. Vikas Maini

Mr. Sandeep Rajpurohit Ms. Nishtha Kumar

Counsel for the Respondent (s) : -

## <u>ORDER</u>

#### IA No. 798 of 2018

(Appli. for exemption from filing certified copy of the impugned order)

We have heard learned counsel appearing for the Appellant.

The learned senior counsel, Mr. S. Venkatesh, appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeal may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeal, we find that sufficient grounds are made out. The same is accepted and the IA is allowed.

### **APPEAL NO. 233 OF 2018**

Respondent Nos. 1 & 2, though served, unrepresented. To give one more opportunity, four week's time is granted to them to represent and reply.

List this matter on  $\underline{\textbf{29.11.2018}}_{...}$  as requested by learned counsel appearing for the Appellant.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N.K. Patil) Judicial Member